

ITEM NO.24

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1027/2023

ASHOK PANDEY

Petitioner(s)

VERSUS

THE SPEAKER OF LOK SABHA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.192832/2023-PERMISSION TO APPEAR AND ARGUE
IN PERSON)

Date : 19-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Petitioner-in-person (Not Present)

For Respondent(s)

The Court made the following
O R D E R

1. Even on second call, petitioner-in-person is not present in the Court.
2. Various earlier orders passed by this Court would reveal that the petitioner is in the habit of filing frivolous Public Interest Litigations.
3. A coordinate Bench of this Court presided over by Hon'ble the Chief Justice of India, vide order dated 13.10.2023 in Writ Petition (C) No.966/2023, while considering the petition filed by the present petitioner alleging that the oath of the Chief Justice of Bombay High Court was defective, has specifically found that the petition was nothing else but an attempt to get cheap publicity. The petition was therefore dismissed with costs quantified at

Rs.5,00,000/- .

4. Similarly, another Bench of this Court in which one of us (B.R. Gavai, J.) was a member while considering the petition of the present petitioner challenging the disqualification of a Member of Parliament on account of stay of conviction, vide order dated 20.10.2023, dismissed the petition with costs quantified at Rs.1,00,000/- .

5. Filing of such frivolous petition wastes precious time not only of this Court but also of the entire Registry, inasmuch as the proceedings have to go through the rigors at various levels. The issue raised in the present petition is an issue identical to the one which was raised in W.P.(C) No.17457/2023, which was already dismissed by this Court on 20.10.2023.

6. The writ petition is therefore dismissed with costs quantified at Rs.1,00,000/-, which shall be paid within a period of four weeks from today.

7. Out of the said sum of Rs.1,00,000/-, Rs.50,000/- are to be paid to the Supreme Court Bar Association, which shall be used for library purposes and Rs.50,000/- be paid to the Supreme Court Advocates' on Record Association for its Advocates Welfare Fund.

8. If the costs imposed by this Court are not paid within the said period of four weeks, the same shall be recovered from the petitioner as arrears of land revenue.

9. Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)